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Central Administrative Tribunal
Principal Bench, New Delhi.

Cr.CP-1/2004
CP-371/2004
OA-1714/2003

New Delhi this the 4th day of December, 2006.

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)
Hon'ble Mrs. Chitra Chopra, Member(A)

Sh. Vijay Kumar Aggarwal, IAS
S/o Sh. Prem Chand Aggarwal,
R/o C-8-c, Pandav Nagar,
Patpar Ganj Road,
Delhi-92.

.... Petitioner

(Present : None even of second call)

Versus

1. Sh. Shanker Raju, Member(J),
Central Administrative Tribunal,
Principal Bench,
New Delhi-1.
2. Sh. S.A. Singh, Member(A),
Central Administrative Tribunal,
Principal Bench,
New Delhi-1.

.... Respondents

(Present : None even on second call)

Order (Oral)

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)

Nobody is present on behalf of either party even on second call. None has appeared on behalf of petitioner for the last preceding three dates. It

[Signature]

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seems that the petitioner is not interested in pursuing this matter. We are also of the view that the matter need not be proceeded any further.

Accordingly, the present Cr. Contempt Petition is dismissed in default ~~and for~~ ~~an~~ ~~prosecution.~~

Chitra Chopra
(Chitra Chopra)
Member(A)

M.A. Khan
(M.A. Khan)
Vice-Chairman(J)

/vv/